

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2309

ANSWERED ON:03.12.2009

USE OF LAND AFTER EXTRACTING OIL AND GAS

Harnsrajbhai Shri Radadiya Vitthalbhai ;Vasava Shri Mansukhbhai D.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) The manner in which the Government uses the land in Gujarat after extracting oil and gas from the oil wells and gas reserves.
- (b) Whether the Government is considering to return the said land to the farmers from whom it was acquired for extraction of oil and gas; and
- (c) If so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS(SHRI JITIN PRASADA)

(a) to (c) Lands acquired by ONGC for Petroleum operations are used in accordance with the Acts and Rules of the State governing such usage. The lands acquired are returned to the land owners after oil extraction and revival of land, if it is not required by ONGC. However, ONGC also acquires lands for oil extraction on permanent basis, which are put to use for operational purpose or conversion to green belt as per the Company's policy.